

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA No. 111/94 : Date of order 24.8.94

Naresh Chandra Sharma : Applicant

v/s

Union of India & Others : Respondents

Mr. S. Kumar : Brief Holder for
Mr. J.K. Kaushik : Counsel for the applicant

None present for the respondents.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

This is an application u/s 19 of the Administrative Tribunals Act, 1985, praying that the impunged order dated 17.2.94 (Annexure A-1), by which the applicant, Naresh Chandra Sharma, was transferred from Ajmer to Udiapur, may be quashed as being illegal.

2. I have heard the learned counsel for the applicant and have perused the records. None is present on behalf of the respondents in spite of service of notices upon them.

3. The impunged order is challenged on the ground that the respondents nos. 1 & 2 have transferred the applicant merely with a view to accommodating the respondent no. 3, who has been posted in the place of the applicant at his request. It is alleged that the impunged order is illegal, arbitrary and discriminatory. The applicant has not raised any plea of mala fides. He was transferred in the interest of Administration. The impunged order is neither illegal nor mala fide.

4. The OA is, therefore, dismissed as being devoid of merits.

G. Krishna
(GOPAL KRISHNA)
MEMBER (J)